

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri. V.S.Verma, Member**

Petition No. 98/2007

In the matter of

Commissioning of 2 x 250 MW capacity NLC TPS-II Expansion Circulating Fluidised Bed Combustion technology based Thermal Power plant.

And in the matter of

Fixation of norms of operation including normative limestone consumption and O&M expense cap for determination of tariff.

And in the matter of

Neyveli Lignite Corporation Ltd.

...Petitioner

Vs

1. Tamil Nadu Electricity Board, Chennai
2. Karnataka State Power Purchase Co-ordinate Centre, Bangalore
3. Kerala State Electricity Board, Thiruvananthapuram
4. Electricity Department, Pondicherry

...Respondents

Petition No. 99/2007

In the matter of

Commissioning of 2 x 125 MW Capacity Circulating Fluidised Bed Combustion technology based Thermal Power plant at Barsingsar, Rajasthan.

And in the matter of

Fixation of norms of operation, O&M expense cap and certain other charges for determination of tariff.

And in the matter of

Neyveli Lignite Corporation Ltd.

...Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
2. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Ajmer Vidyut Vitaran Nigam Ltd, Ajmer

...Respondents

The following were present:

1. Shri R.Suresh, NLC
2. Shri D.C.Bhurat, RPPC
3. Shri N.K.Ojha, RPPC

**ORDER
(DATE OF HEARING: 28.4.2009)**

These applications have been made for fixation of norms of operation, including normative limestone consumption, O&M expenses etc., for determination of tariff for 2 x 250 MW and 2 x 125 MW capacity, with Circulating Fluidised Bed Combustion technology at Neyveli (Tamil Nadu) and Barsingsar (Rajasthan) respectively, which are yet to be commissioned.

2. During the hearing the representative of the petitioner sought permission to withdraw the applications since norms applicable for the period 1.4.2009 onwards had already been notified by the Commission. He submitted that the petitioner had filed affidavits dated 24.4.2009 to that effect.

3. The petitioner is permitted to withdraw the applications which stand disposed of as withdrawn.

Sd/-
(V.S.VERMA)
MEMBER

Sd/-
(S.JAYARAMAN)
MEMBER

Sd/-
(R.KRISHNAMOORTHY)
MEMBER

Sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON

New Delhi, dated the 29th day of April 2009